

ITEM NO.9

COURT NO.11

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 13423/2024

(Arising out of impugned final judgment and order dated 20-08-2024 in CRMA No. 15771/2024 passed by the High Court Of Gujarat At Ahmedabad)

SANDHAV VAJUBHAI BACHUBHAI (SENDHAV VAJUBHAI BACHUBHAI)

Petitioner(s)

VERSUS

STATE OF GUJARAT

Respondent(s)

(FOR ADMISSION and IA No.222937/2024-EXEMPTION FROM FILING O.T.)

Date : 30-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Somesh Chandra Jha, AOR
Mr. A.s.timbalia, Adv.
Mr. Akash Kishore, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 4.11.2024.

Additionally, Petitioner is also permitted to serve the Standing Counsel for the State of Gujarat.

In the meanwhile, no coercive action shall be taken against the petitioner subject to his joining and co-operating with the investigation.

(DR. NAVEEN RAWAL)
DY. REGISTRAR

(MATHEW ABRAHAM)
COURT MASTER (NSH)